

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 494/TT/2019**

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for Asset 1: OPGW Fibre Links (98.484 km) Hoody-Yelahanka LILO Point of Nelamangala-Hoody, Hoody-HSR (KPTCL), Peenya-NRS-Hebbal (KPTCL), Hoody HAL (KPTCL), LILO of Pondy-Sriperambadur to SV Chatram (TANTRANSCO), LILO of Neyveli TS-11-Neyveli TS-1 to NNTPS, Salem (PG)-Salem (TNEB), Sriperambadur (PG)-Sriperambadur (TNEB) and Asset 2: Salem PS (Dharmapuri) Madhugiri (Tumkur) OPGW Link (246.197 km) under Fiber Optic Communication system for central sector sub-stations and Generating Stations in Southern Region
- Date of Hearing** : 13.2.2020
- Coram** : Shri P. K. Pujari, Chairperson  
Shri I.S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : TANGEDCO and 17 Ors.
- Parties present** : Shri S.S. Raju, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri Amit K. Jain, PGCIL  
Shri Anshul Garg, PGCIL  
Shri Mitali Sawant, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for determination of transmission tariff for two assets, namely, Asset 1: OPGW Fibre Links (98.484 km) Hoody-Yelahanka LILO Point of Nelamangala-Hoody, Hoody-HSR (KPTCL), Peenya-NRS-Hebbal (KPTCL), Hoody HAL (KPTCL), LILO of Pondy-Sriperambadur to SV Chatram (TANTRANSCO), LILO of Neyveli TS-11-Neyveli TS-1 to NNTPS, Salem (PG)-Salem (TNEB), Sriperambadur (PG)- Sriperambadur (TNEB) and Asset 2: Salem PS (Dharmapuri) Madhugiri (Tumkur) OPGW Link (246.197 km) under



Fiber Optic Communication system for central sector sub-stations and Generating Stations in Southern Region.

2. He submitted that the investment approval for the project was accorded on 29.5.2012 at an estimated cost of ₹174.16 crore including IDC of ₹9.74 crore. The RCE of the project was approved on 28.12.2017 at an estimated cost of ₹194.74 crore including IDC of ₹12.33 crore. He submitted that as per the investment approval, the schedule for completion is 30 months from the date of approval. Therefore, the scheduled COD of the assets was 28.11.2014. However, the Asset-1 was put under commercial operation on 28.3.2018 and the Asset-2 on 19.3.2019.

3. He further submitted that the time over-run in case of Asset-1 was due to delay in commissioning of LILO, RoW issues and court cases and in case of Asset-2 it was due to RoW issues and court cases. The detailed justification for time over-run has been submitted in the petition. He further submitted that there is no cost over-run in case of the instant assets. However, there is cost variation and it is mainly due to variation in equipment cost and decrease in IDC and IEDC cost. The reasons for cost variation have been submitted in the petition.

4. The Commission directed the petitioner to provide the following information on affidavit by 30.3.2020 with advance copy of the same to the respondents:-

- (i) Copy of the approval dated 31.8.2012 from competent authority for establishment of "Hot line speech Communication Systems for Grid Operation" as part of ongoing ULDC projects as stated in the Para 7 of the Petition.
- (ii) In respect of the instant assets, the Petitioner has submitted that sharing of the instant OPGW link by Telecom has not yet taken place. Thus, the petitioner is required to furnish the reason as to why the sharing has not been carried out as well as the present status of sharing.
- (iii) On request of POSCO vide letter dated 4.5.2012 and 16.8.2012, Establishment of "Hot Line Speech Communication Systems for Grid Operation" as part of on-going ULDC projects was approved on 31.8.2012 and included as part of RCE dated 8.12.2012. Clarify, whether the approval of the same has been obtained from RPC or not? If yes, then submit relevant minutes of RPC meeting.
- (iv) Submit POSCO's letters dated 4.5.2012 and 16.8.2012.
- (v) Whether all the fibres will be used for the utility's own data and voice communication or some dark fibres (spares) are also available which may be



leased or sold to third parties to serve as high speed fibre inter-connection between two points?

- (vi) With regard to usage of the assets, whether communication signal has been established?
- (vii) Whether the provisions of Central Electricity Regulatory Commission (Sharing of Revenue derived from utilisation of transmission assets for other business) Regulations, 2007 were considered to arrive at the tariff claimed for the instant assets, especially on the manner of sharing of revenue, reduction in transmission charges and maintenance of accounts?
- (viii) Reasons for increase/decrease in number of installation equipment as per IA to RCE as mentioned below:

Particulars	As per IA	As per RCE	Reasons / justification
OPGW fibre cable on existing/new EHV transmission lines of Powergrid/SEBs	5207	5256	
Terminal Equipment for communication based on SDH technology	118	140	
Multiplexers	90	143	
DC power supply	45	22	
NMS	1	3	
Sharing of OPGW fibre under telecom Network	499	2288	

- (ix) Details of time over-run and chronology of activities along with documentary evidence as per format given below:

Asset (Asset-wise)	Activity	Period of activity				Time over-run in days	Reason(s) for time over-run
		Planned		Achieved			
		From	To	From	To		
	LOA						
	Supplies						
	Installation						
	SAT						
	Delay on part of permission for work front by constituents for OPGW stringing on state sector lines						
	ROW issues						
	Court cases/order						



	Testing and COD						
	Any other Activities for time over-run , if any						

5. The Commission further directed the respondents to file their reply by 6.4.2020 and the petitioner to file its rejoinder, if any, by 13.4.2020. The Commission also directed the parties to comply with the directions within the specified timeline and further observed that no extension of time shall be granted.

6. The petition shall be listed for final hearing in due course of time for which a separate notice will be issued.

**By order of the Commission**

sd/  
(V. Sreenivas)  
Dy. Chief (Law)

